

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

30-05-2025

To

The Interim Resolution Professional / Resolution Professional  
Mr. Kranthi Kumar Kedari  
Flat No 101, Srikrishnas Rail Nilayam,  
G-134, Madhura Nagar, Hyderabad, Telangana - 500038

From

I.P. Pasricha & Co.  
A-31A, First Floor, Ring Road,  
Rajouri Garden, New Delhi - 110027

**Subject:** Submission of proof of claim.

Madam/Sir,

I.P. Pasricha & Co., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of ZAPDOR ENGINEERING PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	I.P. PASRICHA & CO
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	AADF17432F (PAN OF THE FIRM)  PAN OF THE PARTNERS 1) Inderpal Singh Pasricha – AAAPP3224F 2) Maneetpal Singh Pasricha – ALHPP7891G 3) N D Sachdeva – AATPS5623A 4) Rishi Kumar Gupta – AAJPG1589R 5) Sandeep Handa – AAAPH0673A 6) Nagesh Abbaramaina – BWZPA3936R
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	A-31A, FIRST FLOOR, RING ROAD, RAJOURI GARDEN, NEW DELHI – 110027 MANEET@CAPASRICHA.COM
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 9,32,210/-

5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Engagement	Amount
		Fees	7,50,000
		GST	1,35,000
		Total Fees	8,85,000
		TDS to be deposited with government	75,000
		Net Amount Payable	8,10,000
		Paid Amount	
		Received on 30-10-2017	2,50,000
		Received on 03-04-2018	2,00,000
		Pending Amount Payable	3,60,000
		Pending TDS to be Deposited	75,000
		Total fees Payable	4,35,000
		Interest chargeable from 1st April 2017 to 30th May 2025 @ 14% p.a	4,97,210
		Total Payable	9,32,210
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NOT APPLICABLE	
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Engagement	Amount
		Fees	7,50,000
		GST	1,35,000
		Total Fees	8,85,000
		TDS to be deposited with government	75,000
		Net Amount Payable	8,10,000
		Paid Amount	
		Received on 30-10-2017	2,50,000
		Received on 03-04-2018	2,00,000
		Pending Amount Payable	3,60,000
		Pending TDS to be Deposited	75,000
		Total fees Payable	4,35,000
		Interest chargeable from 1st April 2017 to 30th May 2025 @ 14% p.a	4,97,210
		Total Payable	9,32,210
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE SINCE THERE WAS NOT ANY MUTUAL CREDIT OR DEBTS	
9.	DETAILS OF:	NOT APPLICABLE	
	<p>a. any security held, the value of security and its date, or</p> <p>b. any retention of title arrangement in respect of goods or properties to which the claim refers</p>		

10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	BANK NAME – YES BANK BRANCH NAME – RAJOURI GARDEN ACCOUNT HOLDER'S NAME – I P PASRICHA AND CO. BANK ACCOUNT NO. - 003083800007066 IFSC CODE – YESB0000030
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	COPY OF THE PAN CARD OF THE FIRM COPY OF THE PAN CARD OF THE PARTNERS COPY OF THE ENGAGEMENT LETTER COPY OF THE CANCELLED CHEQUE
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
Name in BLOCK LETTERS - MANEET PAL SINGH		
Position with or in relation to creditor – PARTNER		
Address of person signing – H NO. 378, VIKAS PURI, NEW DELHI – 110018		

#### DECLARATION

I, Maneet Pal Singh, currently residing at H NO. 378, VIKAS PURI, NEW DELHI – 110018, hereby declare and state as follows:-

1. Zapdor Engineering Private Limited, the corporate debtor was, at the insolvency commencement date, being the 9<sup>th</sup> day of May 2025, actually indebted to me in the sum of Rs. 4,35,000/-
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

Sr. No.	Description of the document provided
1.	Copy of Engagement Letter
2.	Copy of the PAN of the firm
3.	Copy of the PAN of Partners
4.	Copy of the cancelled cheque

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save.

Date: 27-05-2025  
Place: New Delhi

For I. P. PASRICHA & CO.

  
Partner

(Signature of the claimant)

### VERIFICATION

I, *Maneet Pal Singh* the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 30<sup>th</sup> day of May, 2025.

For I. P. PASRICHA & CO.



Partner

(Signature of the claimant)

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*